

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3950/2024

(Arising out of impugned final judgment and order dated 06-11-2023 in WA No.2014/2023 passed by the High Court Of Judicature At Madras)

RE: STRENGTHENING AND ENHANCING THE INSTITUTIONAL STRENGTH OF BAR ASSOCIATIONS

WITH

SLP(C) No.3932/2024 (XII)

(FOR ADMISSION and IA No.37158/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No.4067/2024 (XII)

(FOR ADMISSION and IA No.38452/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No.11743/2024 (IV-C)

(FOR ADMISSION and IA No.120198/2024-EXEMPTION FROM FILING O.T.)

SLP(C) No.15575-15576/2024 (XIV)

(IA No.153285/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-08-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Ms. Purnima Bhat, AOR

Mr. Pankaj Kumar, AOR  
Mr. Siddharth, Adv.  
Mr. Sandeep Kumar Singh, Adv.  
Mr. Lalit Sharma, Adv.  
Mr. Shubhendu Saxena, Adv.  
Mr. Anuvrat Singh, Adv.  
Mr. Ravi Kumar, Adv.  
Mr. Sarwan Kumar, Adv.  
Mr. Omkar Singh, Adv.  
Mr. Purushottam Sehrawat, Adv.

Mr. Vivek K. Tankha, Sr. Adv.  
Mr. Ravindra Shrivastava, Sr. Adv.  
Mr. Sanjay Agrawal, Sr. Adv.  
Mr. Manoj Sharma, Sr. Adv.  
Mr. Navin Prakash, AOR

Dr. Sarvam Ritam Khare, Adv.  
Mr. Rajmani Mishra, Adv.  
Mr. Vikalp Soni, Adv.

Mr. A. Sirajuddin, Sr. Adv.  
Mr. Anshuman Srivastava, AOR

For Respondent(s)

Mr. Vikas Upadhyay, AOR  
Mrs. Ankita Kashyap, Adv.  
Ms. Nimisha Swarup, Adv.  
Mr. Nitin Gaur, Adv.  
Mr. Arjun Singh Tomar, Adv.  
Mr. Alok Shankar, Adv.

Mr. Gautam Narayan, AOR  
Ms. Asmita Singh, Adv.  
Mr. Anirudh Anand, Adv.  
Mr. Tushar Nair, Adv.

Mr. Arvind P. Datar, Sr. Adv.  
Mr. S. Gurukrishna Kumar, Sr. Adv.  
Mr. V. Balaji, Adv.  
Mr. Asaithambi MSM, Adv.  
Mr. M. Baskar, Adv.  
Mr. Shivashanmugam, Adv.  
Mr. B. Dhananjay, Adv.  
Mr. Dinesh, Adv.  
Mr. Vinod K. Nair, Adv.  
Mr. Rakesh K. Sharma, AOR

Mr. Balaji Srinivasan, AOR

Mr. Mohinder Jit Singh, AOR  
Mr. Hardik Rupal, Adv.

Mr. Piyush Beriwal, AOR  
Ms. Ojasvi, Adv.

Mr. Raghvendra Kumar, AOR  
Mr. Anand Kumar Dubey, Adv.

Mr. Vinodh Kanna B., AOR  
Mr. Purushothaman Reddy, Adv.  
Ms. Shagufa Khan, Adv.

Mr. Vinay Shraff, Adv.  
Mr. Ravi Bharuka, AOR  
Mr. Rohit Agarwal, Adv.

Mr. Sandeep Sudhakar Deshmukh, AOR  
Ms. Prachi Tatake, Adv.  
Mr. Nishant Sharma, Adv.

Mr. Patil Avi Vilas, Adv.

Ms. Radhika Gautam, AOR

Mr. Indrajit Mahanty, Sr. Adv.

Dr. Durga Prasanna Choudhury, Sr. Adv.

Mr. Hitendra Nath Rath, AOR

Mr. Satyajit Mahanty, Adv.

Mr. Soubhagya Ranjan Pati, Adv.

Mr. Madhusudan Jena, Adv.

Mr. Bijoy Kumar Dash, Adv.

Dr. Ram Sankar, Adv.

Mrs. Harini Ramsankar, Adv.

M/s. Ram Sankar & Co., AOR

Mr. Vipin Nair, Adv.

Mr. Amit Sharma, Adv.

Dr. Meenakshi Kalra, Adv.

Mr. S. Prabakaran, Sr. Adv.

Mrs. Usha Prabakaran, Adv.

Mr. Maheswaran Prabakaran, Adv.

Mr. Yusuf, AOR

Mr. P.S. Amalraj, Adv.

Mr. P. Srinivasan, AOR

Mr. Surya Prakash Khatri, Adv.

Mr. Rajesh Mishri, Adv.

Mr. T. Singhdev, Adv.

Mr. Anum Hussain, Adv.

Mr. Bhanu Gulati, Adv.

Mr. Siddharth R. Gupta, Adv.

Mr. Dhanya Kumar Jain, Adv.

Mr. Paritosh Trivedi, Adv.

Mr. Amit Kumar Jain, Adv.

Mr. Shantanu S., Adv.

Mr. Mrigank P., Adv.

Mr. Sriram P., AOR

Mr. Mohit Mathur, Sr. Adv.

Mr. Sandeep Sharma, Adv.

Mr. Shohit Chaudhry, AOR

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No.11743/2024

1. The Registry is directed to de-tag Special Leave Petition(C)

No.11743/2024 arising out of the judgment dated 03.05.2024 delivered by a Division Bench of the High Court of Madhya Pradesh in Writ Petition No.7551/2016. We are informed that there are other special leave petitions i.e, SLP(C) No.10999/2024, SLP(C) No.16805/2024, SLP(C) No.11226/2024 & SLP(C) No.13331/2024, challenging the aforementioned judgment and/or other similar orders passed by the Division Bench in the connected cases.

2. List all these cases on 27.09.2024.

SLP(C) No.3950/2024, SLP(C) No.3932/2024, SLP(C) No.4067/2024 & SLP(C) Nos.15575-15576/2024

3. In furtherance of the order dated 16.07.2024, the High Court Bar Associations as well as Bar Council of India have entered appearance. The Presidents of the High Court Bar Associations/Bar Council of India as well as learned Senior Counsels, who are assisting in the matter, have volunteered to identify the issues, which require determination. They will also give suggestions/recommendations in relation to those issues.

4. In this regard, Mr. Vipin Nair, President of SCAORA is appointed as the Nodal Counsel. He may request all the High Court Bar Associations to email their suggestions to the [nodalcounsel.scaora@gmail.com](mailto:nodalcounsel.scaora@gmail.com), preferably within a period of four weeks. Mr. Vipin Nair will compile those suggestions and circulate soft copies of the same among all the learned senior counsel/counsel assisting in the matter(s).

5. As regard to the State Bar Councils, Mr. S. Prabakaran, learned senior counsel representing the Bar Council of India assures that the Bar Council of India will seek their

opinion/suggestions and after compilation, place before this Court.

6. The Registry is directed to put a notice on the website informing all the High Courts and Districts Bar Associations to submit their suggestions, if any, to the President of SCAORA within the time stipulated above.

7. Mr. Parmeshwar K., learned Senior Counsel is appointed as Amicus Curiae, who shall, after receipt of the compilations from the President of SCAORA and the Bar Council of India, assist in formulation of the issues to be addressed before this Court.

8. Mr. Vinay Shraff, learned counsel seeks and is granted two weeks' time to move an appropriate application with reference to the resolution of the meeting dated 21.12.1990 of the Full Court at the High Court at Calcutta.

9. Post these matters for further consideration on 16.10.2024 at 2 p.m.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR